

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. 266/93

Date of decision: 20-9-1993

Usha Ramana

Applicant

Mr MR Rajendran Nair

Advocate for applicant

Versus

1 Chief General Manager, Telecom,  
Kerala circle, Trivandrum.

2 Senior Superintendent of Telegraphs,  
Traffic, Kozhikode.

3 Union of India rep. by Secretary  
to Government of India, Ministry of  
Communications, New Delhi. :Respondents

Mr M Gopalan, ACGSC

Advocate for respondents.

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
AND

HON'BLE MR R RANGARAJAN, ADMINISTRATIVE MEMBER

JUDGMENT

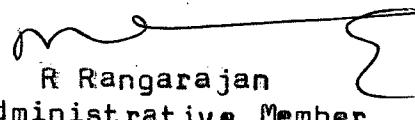
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

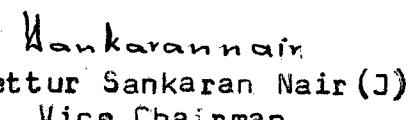
Applicant seeks to quash Annexure-II and IV and  
seeks a further declaration that she is entitled to get  
annual increments, in the ordinary course.

2 The statement filed by respondents does not answer  
the several contentions raised. We find that Annexure-V  
representation is pending consideration before Chairman,  
Kerala Circle Telecom Staff Grievances (first respondent).  
He is directed to pass a reasoned order on Annexure-V,  
within two months, from to-day, unfettered by the view  
taken in Annexure II and IV.

3 We allow the application aforesaid. No costs.

Dated the 20th September, 1993.

  
R Rangarajan  
Administrative Member

  
Chettur Sankaran Nair (J)  
Vice Chairman

LIST OF ANNEXURES

1. Annexure-II Copy of the Order No.A-46/53 dt. 14.12.90 issued by 2nd respondent.
2. Annexure-IV Copy of the letter No.A-46/104 dt.23.7.92 issued by 2nd respondent.
3. Annexure-V Copy of the representation dt.17.8.92 of the applicant to the Chairman Kerala Circle, Telecom, Staff Grievance Cell.